

1	2	3
2.	Mumbai	3888.65
3.	Gandhinagar (Gujarat)	1763.94
4.	Chandigarh	970.24
5.	Mussorie	773.86
6.	Lucknow	887.04
7.	Faridabad	1816.17
8.	Cochin	435.03
9.	Gwalior	1741.32
10.	Ghaziabad	861.89
11.	Jaipur	987.40
12.	Kolkata	368.87
13.	Ranchi	830.09
14.	Kumaon	18.63

Surrender of unutilised funds

42. SHRI A. ELAVARASAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government has asked the States to surrender the funds which are unlikely to be utilised for ongoing schemes during the course of current financial year;

(b) if so, the details thereof;

(c) whether this would help the centre in managing its finances in a better manner at a time when the financial position is tight and there is threat of global agencies down grading India's sovereign rating; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No instructions have been issued to States to surrender the unutilised funds.

- (b) Does not arise.
- (c) and (d) Does not arise.

Companies involved in money laundering

43. SHRIMATI KUSUM RAI:
SHRI ARVIND KUMAR SINGH:
SHRI PRABHAT JHA:

Will the Minister of FINANCE be pleased to state:

- (a) whether City Limouzines India Ltd. and City Realcom Ltd. have allegedly been found involved in money laundering;
- (b) if so, the details thereof;
- (c) whether Government has enquired into the matter and has fixed responsibility in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (d) Yes, M/s. City Realcom and other Companies of the City Group promoted by Shri Sayed Mohd. Masood were found involved in money laundering activities. As a result of investigations conducted by Directorate of Enforcement, properties worth Rs. 114.83 crore being proceeds of crime involved in money laundering, belonging to Shri Sayed Mohd. Masood, his companies and family members have been identified and attached under the provisions of Prevention of Money Laundering Act, 2002 (PMLA).

- (e) Not applicable in view of reply as above.

Recommendations of Parthasarathi Shome Committee

44. SHRI RAJKUMAR DHOOT: Will the Minister of FINANCE be pleased to state:
- (a) whether the Parthasarathi Shome headed Panel has submitted its report to Government;
 - (b) if so, the main recommendations of the Panel to Government; and